

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH : PATNA

Date of Order:- 3.8.2006

Registration No. CCPA-129 of 2005
(OA-462 of 2005)

C O R A M

Hon'ble Km Sadhna Srivastava, Member (J)

Hon'ble Shri S.N.P.N.Sinha, Member (A)

.....

Ajit Kumar Applicant

-None appears for the applicant

Versus

Mr. Amitabh Prabhakar & another ... Respondents

-By Shri B.K.Sinha, Advocate

O R D E R
(Pronounced in open Court
through dictation)

Hon'ble Km Sadhna Srivastava, Member (J):- This CCPA has been filed for alleged non-compliance of the order dated 29.7.2005 passed in OA-462 of 2005, whereby the respondent No.4 i.e. Sr. Divisional Commercial Manager, E.C. Railway, Mughalsarai was directed to decide the representation of the applicant within two weeks from the receipt of a copy of this order.

2. Show cause reply has been filed on 17.11.05 stating therein that in compliance of the aforesaid order the respondent No.1 in this CCPA has decided the representation of the applicant vide order dated 6.9.2005

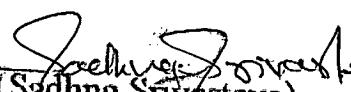


CC&A-129/05
(COP-462 of 2005)

(Annexure-R-1).

3. We have heard Shri B.K.Sinha, counsel for the alleged contemners. We have gone through the show cause reply filed by the alleged contemners and we are satisfied that the respondent no.1 has complied with the direction passed in the aforesaid OA. In the circumstances the contempt petition is dismissed. Notice issued to respondent No.1 is hereby discharged.


(S.N.P.N. Sinha)
Member (A)
skS


(Sadhna Srivastava)
Member (J)